

ITEM NO.5

REGISTRAR COURT. 2

SECTION III-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MS. GRACY L. BAWITLUNG

Civil Appeal No(s). 4941/2022

RAJKUMAR AGARWAL

Appellant(s)

VERSUS

VEHICLE TATA VENTURE NO. UP 70 BM 1600COMMERCIAL AUTO SALES PRIVATE
LIMITED THR. ITS DIRECTOR SANSKAR GUPTA & ORS. Respondent(s)

Only SLP (C) NO. 7585-7586 of 2023 is listed under this matter

WITH

SLP(C) No. 7585-7586/2023 (XI-A)
FOR ADMISSION and I.R.

Date : 18-09-2026 This appeal was called on for hearing today.

For Appellant(s) : Mr. Rajiv Tyagi, AOR

Ms. Ankita Chaudhary, AOR
Mr. Avnish Dave, Adv.
Mr. Parmod Kumar Vishnoi, Adv.
Ms. Mansi Joshi, Adv.

For Respondent(s) : Mr. Kushagra Pandey, AOR
Mr. Ranjan Kumar Pandey, AOR

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) No. 7585-7586/2023

Ld. Counsel for the petitioner has filed proof of depositing the entire awarded amount in MACT, Jaipur in terms of the Hon'ble Court's order dated 16.05.2023.

However, no proof regarding withdrawal of the said amount has been filed. Apprise the same to the Hon'ble Court as and when the

matter is listed.

Ld. Counsel for the petitioner is directed to file fresh particulars alongwith spare copy in respect of Respondent No.1 on or before 05.10.2026, as last opportunity.

Ld. Counsel for the petitioner is also directed to file spare copy in respect of Respondent No.2 on or before 05.10.2026, as last opportunity.

If above steps are taken, let notice be issued immediately and list the matter again on 26.10.2026.

If not, process the matter for listing before the Hon'ble Judge-in-Chambers for directions.

Copy of this Record of Proceedings be furnished to the concerned learned Advocate-on-Record for information and compliance.

GRACY L. BAWITLUNG
Registrar

AP